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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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**ITA 195/2023 & CM APPL. 15572/2023**

PCIT-7, DELHI

..... Appellant

Through: Mr Sunil Agarwal, Sr Standing  
Counsel with Mr Shivansh B. Pandya,  
Standing Counsel and Mr Utkarsh  
Tiwari, Adv.

versus

M/S SHARDHA MH ONE TV NETWORK PVT LTD.... Respondent

Through: None.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**HON'BLE MR. JUSTICE GIRISH KATHPALIA**

**ORDER**

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**06.09.2023**

[Physical Hearing/Hybrid Hearing (as per request)]

**CM No.15572/2023 [Application filed on behalf of the appellant/revenue  
seeking condonation of delay of 65 days in filing the appeal]**

1. The report of the Registry is that the process fee is not filed.
2. On steps being taken, fresh notice shall be issued to the non-applicant/respondent, i.e., the assessee in the above-captioned application via all modes, including e-mail.
3. List the application on 09.10.2023 before the concerned Registrar.
4. List the matter before the Court on 20.03.2024.

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5. Mr Sunil Agarwal, learned senior standing counsel, who appears on behalf of the appellant/revenue says, that he will make further attempts to obtain statutory records and have them filed with the Registry of this Court.

5.1 Furthermore, Mr Agarwal says that he will file the written note, as indicated in the order dated 29.03.2023.

6. The Registry will ensure that the order dated 29.03.2023 and the order passed today will accompany the notice issued to the respondent/assessee in CM No.15572/2023.

7. List the matter before the concerned Registrar on 09.10.2023, for completion of service in CM No. 15572/2023.

8. List the matter before the Court on 20.03.2024.

**RAJIV SHAKDHER, J**

**GIRISH KATHPALIA, J**

**SEPTEMBER 6, 2023**

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*[Click here to check corrigendum, if any](#)*